

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3113  
TO BE ANSWERED ON 06.08.2018  
MINIMUM WAGES FOR BEEDI WORKERS**

**3113. SHRI VINAYAK BHAURAO RAUT:  
SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJIRAO:  
SHRI C.R. PATIL:  
DR. PRITAM GOPINATH MUNDE:  
SHRI DHARMENDRA YADAV:  
SHRI SHRIRANG APPA BARNE:  
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:  
DR. SHRIKANT EKNATH SHINDE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the beedi workers are being covered under minimum wages Act and if so, the details thereof along with the minimum wage in different States being provided to the beedi workers;**
- (b) whether the Government proposes to increase their minimum wages keeping in mind the effects of price increase and GST applied to the raw materials, if so, the details thereof;**
- (c) whether the Government has received any representation for raising minimum wages to beedi workers by any beedi worker association and if so, the details thereof;**
- (d) whether any policy or framework is being developed by the Government to address the gap in the minimum wages for beedi workers and if so, the details thereof; and**
- (e) the measures taken/being taken by the Government to guarantee/ensure minimum wages, proper healthcare and benefits of various social security schemes to the beedi workers especially the female beedi workers who constitute a major chunk of the beedi workers in the country?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (d): Under the Minimum wages Act 1948, both State and Central Government are the Appropriate Governments to fix, review, revise and**

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**implement the minimum wages under their respective jurisdiction. The minimum wages fixed for central sphere are applicable to the scheduled employments in the establishments under the authority of Central Government, railway administrations, mines, oil-fields, major port or any corporation established by a Central Act. Employments other than the scheduled employment for central sphere including “Beedi Workers” come under the purview of the State Governments and accordingly the State Government wages are applicable in such employments.**

**(e): This Ministry of Labour & Employment is implementing various welfare schemes viz. Health, Housing and Education for beedi workers and their families. Details of the Schemes are at Annexure.**

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**SCHEMES BEING IMPLMENTED AT PRESENT FOR BEEDI WORKERS AND THEIR FAMILIES**

**1. FINANCIAL ASSISTANCE FOR EDUCATION:**

<b>SCHEME</b>	<b>Nature of assistance</b>			
<b>Scheme for providing financial assistance to the wards of the beedi workers for their education.</b>	<b>Scholarship is awarded to the wards of the workers at the following rates per student per year:-</b>			
	<b>Group</b>	<b>Class</b>	<b>Rates</b>	
			<b>Girls</b>	<b>Boys</b>
	<b>Group I</b>	<b>Class I to IV</b>	<b>250</b>	<b>250</b>
	<b>Group II</b>	<b>Class V to VIII</b>	<b>940</b>	<b>500</b>
	<b>Group III</b>	<b>Class IX</b>	<b>1140</b>	<b>700</b>
	<b>Group IV</b>	<b>Class X</b>	<b>1840</b>	<b>1400</b>
	<b>Group V</b>	<b>Class XI to XII</b>	<b>2440</b>	<b>2000</b>
		<b>ITI</b>	<b>10000</b>	<b>10000</b>
	<b>Group VI</b>	<b>Non-Professional Degree Courses; Non-Professional Post Graduate Courses; Two-Three Year Diploma Courses and BCA, BBA and PGDCA.</b>	<b>3000</b>	<b>3000</b>
<b>GROUP VII</b>	<b>Professional Degree Courses i.e.B.E./B.Tech/ MBBS/ BAMS/BUMS/ B.Sc (Agriculture) and MCA/ MBA.</b>	<b>15000</b>	<b>15000</b>	

**2. REVISED INTEGRATED HOUSING SCHEME (RIHS), 2016 :**

**Under Revised Integrated Housing Scheme (RIHS), 2016: Beedi workers are provided housing subsidy of Rs. 1,50,000/- per tenement for construction of own pucca house.**

### 3. HEALTH SCHEME:

Besides providing health care facilities through 12 Hospitals and 286 Dispensaries across the country following assistance is given to certain categories of diseases:-

<b>Sl. No.</b>	<b>PURPOSE</b>	<b>NATURE OF ASSISTANCE</b>
<b>1</b>	<b>Tuberculosis</b>	<b>Reservation of beds in T.B. Hospitals and domiciliary treatment for workers. Subsistence allowance of Rs. 750/- to Rs. 1000/- per month is granted as per the advice of the treating physician.</b>
<b>2</b>	<b>Heart Diseases</b>	<b>Reimbursement of expenditure up to Rs. 1,30,000/- to workers.</b>
<b>3</b>	<b>Kidney Transplantation</b>	<b>Reimbursement of expenditure up to Rs. 2,00,000/- to workers.</b>
<b>4</b>	<b>Cancer</b>	<b>Reimbursement of actual expenses on treatment, medicines and diet charges incurred by workers, or their dependents for treatment through Govt. recognized hospitals.</b>
<b>5</b>	<b>Minor surgery like Hernia, Appendectomy, Ulcer Gynecological and Prostrate diseases.</b>	<b>Reimbursement of expenditure up to Rs. 30,000/- to workers and their dependents.</b>

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